

ITEM NO.1 Court 8 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SMW (C)No.4/2020

IN RE: CONTAGION OF COVID 19 VIRUS IN CHILDREN PROTECTION HOMES

(with applns. for Appropriate orders/directions, exemption from filling affidavit, exemption from paying court fee, intervention and intervention/impleadment)

Date : 01-02-2021 This matter was called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE S. RAVINDRA BHAT

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UPON hearing the counsel, the Court made the following

O R D E R

On 15.12.2020, we directed the State Governments/UTs to consult the District Child Protection Units and provide the necessary infrastructure, stationery, books and other facilities required for on-line classes to the children in Child Care Institutions.

18 States have responded and furnished information to the learned Amicus Curiae about the number of children in the Child Care Institutions and the children who have been restored to their parents/guardians and the steps taken for providing education to them. The States/UTs which have not filed their affidavits are granted two weeks' time to comply with the order dated 15.12.2020.

We wish to find out whether all the CWCs and JJBS are fully functional. All the States/Union Territories shall furnish information relating to the vacancy position in CWCs and JJBS to the learned Amicus Curiae within a period of two weeks from today.

In view of the improving situation relating to COVID-19, some states have opened schools. Children who have been restored to parents/guardians might be willing to move back to the Child Care Institutions. Suitable steps shall be taken by the State Governments/UTs to

enable the children to move back to the Child Care Institutions, if they so desire.

The learned Amicus Curiae referred to the affidavit filed by the State of Tamil Nadu from which, it is clear that there are 9852 families out of 33,892 families to which children have been restored which are unstable financially. It is important to find out the financial stability of parents/guardians of children who have been restored from the Child Care Institutions due to the pandemic. The State Governments/UTs are directed to furnish information to the learned Amicus Curiae about the financial stability of the families of children who were sent from the Child Care Institutions to their parental homes/guardians, within a period of two weeks from today.

List after 3 weeks.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master